

**Closure of J.C.T. Textile Mill, Sriganganagar**

2333. SHRI SHANKAR PANNU: Will the Minister of LABOUR be pleased to state:

(a) whether any unit of J.C.T. textile mill, Sriganganagar, Rajasthan is lying closed;

(b) if so, the reasons for its closure;

(c) the number of labourers rendered jobless;

(d) whether the Government contemplate to revive this unit of the mill;

(e) if not, whether the Government are making any arrangements to provide employment to these jobless labourers; and

(f) if so, the details thereof?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA): (a) to (f) The information is being collected from the Government of Rajasthan and will be laid on the Table of the House.

[*Translation*]

**Demonstration of Trade Unions for Wages of Labourers**

2334. SHRI BAIJNATH RAWAT: Will the Minister of LABOUR be pleased to state:

(a) whether the Trade Unions held a mass demonstration on February 1, 1999 to protest against the meager wages being paid to labourers and their retrenchment and also presented any memorandum to this effect;

(b) if so, the details of the demands raised by the Trade Unions; and

(c) the reaction of the Union Government thereto?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA): (a) and (b) It has been reported that the Centre of Indian Trade Unions (CITU) observed nation-wide protest day (2 Feb., 1999) by organising rallies demonstration etc. in different parts of the country protesting against closure of industries etc.

(c) Various steps in the sphere of labour are taken based on the requirements of the social partners and in consonance with economic reforms. Steps are also taken to ensure better enforcement of Labour Laws.

**Bungling by I.T.D.C. Officers**

2335. SHRI DAROGA PRASAD SAROJ: Will the Minister of TOURISM be pleased to state:

(a) whether some Officers of Indian Tourism Development Corporation have committed bungling of crores of rupees with the Government during the last one year;

(b) if so, the facts and details thereof;

(c) the action taken by the Government against the guilty officials; and

(d) the steps taken by the Government to stop the recurrence of such type of improper activities in future?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI OMAK APANG): (a) No such cases of bungling of crores of rupees by employees of ITDC during the last one year ending January, 99 has come to light/notice of the management.

(b) to (d) Do not arise. However the action against officials (if any) found guilty of misappropriation of public money is taken in accordance with the rules on the subject.

[*English*]

**Disposal of Old Aircraft**

2336. DR. T. SUBBARAMI REDDY: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Indian Airlines Management had sometime back mooted a proposal for selling of 2-engined 300 aircraft which were over 20 years old;

(b) if so, the main reasons advanced by the Management therefor;

(c) whether the recently reconstituted Board of Indian Airlines has asked the airlines to explore the possibility of leasing out these aircraft instead of selling them; and